

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 40/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Wheels India **...Complainant**

Vs.

Mellon Engineers Pvt.Ltd. **...Respondent**

Appearances : None for the applicant

Shri Rajesh Kumar, Advocate for the respondent

Oral Order

7th December 2010

The affidavit of evidence of the respondent shall be filed within three weeks. If any documents are filed, the admission/denial shall take place on 11th February 2011.

The matter shall be listed on 15th February 2011.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 22/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)

...Complainant

Vs.

Pioneer Friction Ltd. & Ors.

...Respondent

Appearances : DDG for the DG

Ms. Perna Mehta, Advocate for R-1
Dr. V.K.Aggarwal, Advocate for R-2
Shri U.P.Mathur, Advocate for R-3
Ms. Snehal Kakrania, Advocate for R-4
Ms. Perna Amitabh & Shri R.Sudhinder,
Advocates for R-5

Oral Order

7th December 2010

The affidavit of evidence of the respondents, if any, shall be filed within four weeks. If any documents are filed, the admission/denial shall take place on 12th January 2011.

The matter shall be listed on 14th February 2011.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

RTPE 50/1996	:	R.K.Sharma	
RTPE 53/1996	:	T.S.Jain	
RTPE 576/1996	:	Ram Kishan	
RTPE 79/1996	:	Praveen Kumar	
RTPE 80/1996	:	Jai Raj Saini	
RTPE 89/1996	:	J.N.Joshi	
RTPE 90/1996	:	Faqir Chand	
RTPE 91/1996	:	H.B.Singh	
RTPE 102/1996	:	BRI Bhardwaj	
RTPE 104/1996	:	Tara Rani	
RTPE 101/1997	:	Vandana Goel	
RTPE 102/1997	:	Kiran Bala Dogra	...Complainants

Vs.

NOIDA	...Respondent
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Appearances : Ms. Nusrat Khan, Advocate for the complainants

Shri Shashank Lal, Proxy counsel for Shri
Ravinder Kumar

Oral Order

7th December 2010

List this matter on 14th February 2011.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 117/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)

...Complainant

Vs.

Various Commercial Banks

...Respondent

Appearances : DDG for DG

Shri Samrat K.Nigam, Advocate for ABN Amro,
Respondent

Shri Shrayansh Rastogi, Advocate for ICICI
Bank

Shri Ateev Mathu, Advocate for SCB

Oral Order

7th December 2010

List this matter on 15th February 2011.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 118/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)

...Complainant

Vs.

Various Airlines Operators

...Respondent

Appearances : DDG for the DG

None for the respondent

Oral Order

7th December 2010

We have perused the recommendations of the DG. It has been stated that no unfair trade practice in terms of the provision of Section 36 of the Monopolies and Restrictive Trade Practices Act, 1969 (in short "The Act") is made out.

We agree with the views expressed by the DG. The proceedings are closed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 46/2008

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

In the matter of :

DG(I&R)

...Complainant

Vs.

HDFC

...Respondent

Appearances : DDG for the DG

Shri Amit Trikha, Advocate for the respondent

Oral Order

7th December 2010

Supplementary PIR is undertaken to be filed within six weeks.

This matter shall be listed in the last week of February for fixing
the next date of hearing.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 199/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)

...Complainant

Vs.

Oil Marketing Companies

...Respondent

Appearances : DDG for the DG

None for the respondent

Oral Order

7th December 2010

We have perused the PIR. The DG has stated that no case of unfair trade practice is made out. We agree with the views expressed by the DG. The proceedings are closed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 04/2010

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Dr. Hanschandra Varshney & Anr. ...Complainant

Vs.

Motilal Oswal Securities Ltd. & Anr. ...Respondent

Appearances : DDG for the DG

None for the respondent

Oral Order
7th December 2010

Reply shall be filed within four weeks as undertaken. If any rejoinder is to be filed, the same shall be filed within three weeks thereafter.

The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 102/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Suresh Mandhwani

...Complainant

Vs.

State of Haryana & Anr.

...Respondent

Appearances : Applicant in person
Ms. Sidhi Arora, Advocate for the complainant

Shri Ravinder Narain, Advocate for the
respondent with Shri S.Deb

Oral Order

7th December 2010

The Order dated 27th July 2009 directing filing a copy of the complaint filed before the Registrar of Societies be complied with within three weeks.

The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

30(83)-UTPE/2009

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Ravi Baid **...Complainant**

Vs.

Pal Infrastructure & Developers Pvt. Ltd. **...Respondent**

Appearances : Applicant in person

None for the respondent

Oral Order

7th December 2010

There is no evidence of the service of the Notice which was issued on 18.10.2010. Issue fresh Notice to the respondent. '**Dasti**' in addition is permitted.

The matter shall be listed on 15th February 2011.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

IA 63/2007	:	Sh.Kunwarpal Sharma
RTPE 30/2007		
Contempt 01/2009	:	Shri Kunwarpal Sharma
IA 64/2007		
RTPE 31/2007		
UTPE 111/2008	:	Mr. Manish Garg
UTPE 117/2008	:	Mrs. Vanita Garg
UTPE 170/2007	:	Mahesh Kumar
UTPE 172/2007	:	Anil Kumar
UTPE 173/2007	:	Indu Gogna
UTPE 174/2007	:	Sanjay Garg
UTPE 175/2007	:	Sharmila Rastogy
UTPE 150/2007	:	Sanjeev Aggarwal
CA 72/2007		
UTPE 129/2008	:	Shri Mohan Lal Gupta
UTPE 130/2008	:	Shri Mohan Lal Gupta
UTPE 15/2008	:	Kanta Mittal & Others ...Complainants

Vs.

Infrastructure Developers Pvt. Ltd.

...Respondents

Appearances : None for the applicant

Shri Gagan Gupta, with Shri Anish Verma,
Advocates for the respndent

Oral Order

7th December 2010

None appears for the applicant. It is stated by the learned counsel for the respondents that they have nothing further to add, so far as the report of the Local Commissioner dated 15.3.2010 is concerned.

The matter shall be listed in the last week of February for fixing the next date of hearing.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 116/2009

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)

...Complainant

Vs.

M/s Scott Edil Pharmacia Ltd.

...Respondent

Appearances : None for the parties

Oral Order

7th December 2010

Issue Fresh Notice to the respondent.

The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

CA 68/2009 : Narottam Singh & Others
UTPE 36/2009 : Shri Narottam Singh & Others
UTPE 80/2009 : Shri Bharat Kumar Nayyar &
Others ...Complainants

Vs.

M/s Vashisthe Builders & Engineers
(P) Ltd. ...Respondent

Appearances : Shri P.Sureshan, Advocate for the applicant

Shri Mukesh Kr. Tiwari, Advocate for the
respondent

Shri Lohitaksha Shukla, Advocate for the
respondent

Oral Order
7th December 2010

Reply, if any, be filed within two weeks.

The matter shall be listed on 7th February 2011.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA 08/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Ess Gee International Pvt.
Ltd.

...Complainant

Vs.

Oriental Overseas Container
Service & Anr.

...Respondent

Appearances : Shri Manoj Sharma with Shri Sumit Bhardwaj,
Advocates for the applicant

Shri Atul Bansal, Advocate for R-1
Shri A.S.Rana, Advocate for R-2

Oral Order
7th December 2010

This matter shall be listed on 1st February 2011.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

**RA 43/2010 in
UTPE 171/1998
CA 232/1998**

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

In the matter of :

Grohever Traders (P) Ltd. ...Complainant

Vs.

**Escorts Construction Equipment
Ltd. & Anr. ...Respondent**

Appearances :

**Oral Order
7th December 2010**

The order dated 3.2.2010 is recalled. The UTPE 171/1998 and CA 232/1998 application shall be restored to their original position. RA disposed of. Issue Notice to the respondent.

The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA 44/2010

In

UTPE 75/2006

CA 71/2009

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Amir Z.Singh Pasricha

...Complainant

Vs.

Bharti Airtel Ltd.

...Respondent

Appearances : Applicant in person
Shri Kalyan Arambam, Advocate for the
complainant

Oral Order

7th December 2010

The order dated 12.3.2010 is recalled. The UTPE 75/2006 and CA 71/2009 applications shall be restored to their original position. RA disposed of. Issue Notice to the respondent.

The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

**RA 45/2010 in
UTPE 84/1996**

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

In the matter of :

Sachdeva & Sons

...Complainant

Vs.

**M/s State Trading Corporation of
India Ltd.**

...Respondent

Appearances : None for the parties

**Oral Order
7th December 2010**

This is an application for recalling the order dated 21.1.2010 by which UTPE 84/1996 was dismissed. Since none appears to press the application, the Review Application is dismissed for non prosecution.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 10/2009

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

H.L.Sharma

...Complainant

Vs.

Sanjeev Choudhary

...Respondent

Appearances : None for the parties

Oral Order

7th December 2010

None appears for the parties. The petition is dismissed for non prosecution.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 09/2009
CA 12/2009

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Narender Gupta **...Complainant**

Vs.

The New India Assurance Co. Ltd. **...Respondent**

Appearances : None for the complainant

Shri Atul Nanda with Ms.Sugandha, Advocates
for the respondent

Oral Order
7th December 2010

The reply to the Compensation Application shall be filed within four weeks. If any rejoinder is to be filed, the same shall be done within three weeks thereafter.

The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

Contempt No. 4/2008

In

RTPE 03/2000

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)

...Complainant

Vs.

Bal Malkit Singh,
General Secretary,
All India Motor Transport
Congress

...Respondent

Appearances : Shri R.D.Makheeja, Advocate for the DG

Shri Vivek Sharma, Advocate for the respondent

Oral Order

7th December 2010

It is stated that the Contemnor has undergone surgery and a prayer for adjournment is made.

The matter shall be listed on 1st February 2011 and the Contemnor shall appear in person.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 396/2000

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Mahesh Chand **...Complainant**

Vs.

Citizen Builders (P) Ltd. & Anr. **...Respondent**

Appearances : None for the parties

Oral Order
7th December 2010

None appears for the parties. The evidence of the respondent is closed.

The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 07/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)

...Complainant

Vs.

HUDA

...Respondent

Appearances : DDG for the DG

None for the respondent

Oral Order

7th December 2010

None appears for the respondent. The witness is not present. It appears that no affidavit and documents have been filed. The evidence of the respondent is closed.

The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 92/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)

...Complainant

Vs.

HDFC Bank

...Respondent

Appearances : Shri R.D.Makheeja, Advocate for the DG

**Shri Lakhmi Chand, Advocate for the
respondent**

Oral Order

7th December 2010

The affidavit of respondent's witness shall be filed within four weeks. If any documents are filed, admission/denial shall take place on 12th January 2011.

The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 114/2009

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)

...Complainant

Vs.

G.E.Money Financial Services Ltd.

...Respondent

Appearances : DDG for the DG

Shri Brij Kishore Roy, Advocate for the
respondent

Oral Order

7th December 2010

List this matter in the last week of February 2011 for fixing the next date of hearing.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 120/2009

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Deepak Maheswari

...Complainant

Vs.

M/s TDI Infrastructure Ltd.

...Respondent

Appearances : Shri B.Ghoshal, Advocate for the complainant

None for the respondent

Oral Order

7th December 2010

Though on the last date of hearing i.e. 6.9.2010, it was stated that there is a possibility of out of court settlement. It is stated by the learned counsel for the complainant that nothing tangible has been done.

This matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

UTPE 26/2003

07.12.2010

IN THE MATTER OF

SHRI VIKAS GOEL

VERSUS

M/S. U.P.S.I.D.C.

APPEARANCES : Shri J.M. Kalia along with complainant.

Shri Rajesh Raina, advocate along with Shri Suboth Bhaskar, AG-II of the respondent.

The matter is fixed for Admission/Denial of the Respondent's documents.

The learned counsel for the complainant admitted the exhibits marked as R 1, 2 and 3 of the respondent affidavit dated 16.09.2010. Denied the exhibits marked as R 4 and 5.

The matter shall be placed before the Hon'ble Tribunal on the date fixed, i.e., 14.12.2010.

(V. Sreenivas)
Deputy Director (E)